

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 328**  
IA-3936/2023  
**IN**  
**IB-908(ND)/2022**

**IN THE MATTER OF:**

M/s. Joneja Bright Steels Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Nipman Fastners Industries Pvt. Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Honey Satpal, Adv.  
For the Respondent : Mr. Chandrash, Mr. A. Hakalabbbi, Ms. Aishwarya  
N., Advs. For R-2

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **22.05.2024.**

-Sd-  
**(COURT OFFICER)**